

OFFICE OF THE DISTRICT & SESSIONS JUDGE, SIRSA.

ORDER

All the Judicial Officers of this Sessions Division, are directed to make strict and meticulous compliance of instructions contained in Hon'ble High Court letter No.41/RG/Spl./Misc. dated 06.10.2020, already conveyed vide Endst.No.7664 dated 07.10.2020.

The Advocates, representing the parties to the lis are requested to intimate the concerned Courts where the cases are pending showing their willingness to proceed with the matters through physical or virtual hearing as per their desire in the following category of cases:

- i) Sessions Trial cases including NDPS Act, POCSO Act, PC Act, SC/ST Act cases etc. in which charges are already framed and accused are in custody for more than two years, subject to the condition that presence of accused in custody during trial will be secured through video conferencing.
- ii) Magisterial trial criminal cases in which charges are already framed and accused are in custody for more than six months, subject to the condition that presence of accused in custody during trial will be secured through video conferencing.
- iii) Matrimonial cases
- iv) Compromise matters
- v) MACT cases
- vi) Cases/Appeals under Section 138 of NI Act
- vii) Civil Appeals/Rent Appeals which are more than two years old.


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- viii) Civil Suits/Rent cases which are more than three years old.
- ix) Cases under Hindu Minority and Guardianship Act.
- x) Succession Act as well as ex-parte Civil cases.
- xi) Any other matter.

However, the Presiding Officers shall strictly observe the instructions on COVID-19 issued from time to time by the Health Advisory, Government of India and State Government. The Officers are advised to depute one of their PSO and one of the Orderly of their Court to remain present on the door of the Court Room who shall see and ensure that only the lawyers and other concerned with the cases being taken up by the Court at a particular time, go inside the Court Room and none else during those proceedings. In Civil cases and MACT cases, the Courts are directed to record the evidence through Local Commissioner/Advocates.

All the Presiding Officers are advised to direct their Readers and Ahlmads to maintain data of the cases in which the proceedings are conducted in compliance of this order for compiling the statements after end of the month.

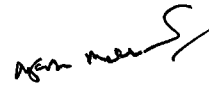
Dated: 09.10.2020.


District & Sessions Judge,
Sirsa.

Endst.No. 7777-86 dated 9-1-2020

Copy forwarded to the following :

- 1 The Registrar General, Punjab & Haryana High Court, Chandigarh.
- 2 The Deputy Commissioner, Sirsa.
- 3 The Superintendent of Police, Sirsa.
- 4 The Civil Surgeon, Sirsa.
- 5 The District Attorney, Sirsa.
- 6 All the Judicial Officers of this Sessions Division for information and necessary compliance.
- 7 Superintendent, District Jail, Sirsa.
- 8 The Presidents, Bar Associations, Sirsa, Dabwali, Ellenabad & Rania for being circulated amongst all members of the Bar.
- 9 Supdt.Gr.II(Judl.) of this office. /
- 10 Statistical Assistant of this office.


District & Sessions Judge
Sirsa.